

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UN STARRED QUESTION NO. 27
TO BE ANSWERED ON 15.12.2017

LEGISLATION ON CHILD ABDUCTION

27. SHRI MALLIKARJUN KHARGE:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether there is sudden increase in number of cases of abduction of children and if so, the details thereof;
- (b) whether the Government has constituted any Committee to draft a legislation on child abduction;
- (c) if so, the details and the present status thereof; and
- (d) whether the Government plans to amend relevant laws to include inter-country parental abduction also under the purview of the law so that children do not become victims of parent's marital disputes and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(DR. VIRENDRA KUMAR)

- (a) to (d) Law Commission has submitted report no. 263 titled 'The Protection of Children (Inter-country Removal and retention) Bill, 2016 on 17.01.2016 wherein some changes have been recommended in the draft Civil Aspects of International Child Abduction Bill, 2016 prepared by Ministry of Women and Child Development. The Ministry has held a National Consultation on 3rd February 2017 to discuss the issue, keeping in mind the Indian realities and existing Indian Constitutional provisions. Subsequently, a multi member Committee has been constituted under the Chairmanship of head of the Chandigarh Judicial Academy, Chandigarh to examine and comment on different aspects involved in the issue. A meeting of the committee has been held on 03.06.2017 at Chandigarh. A concept note was uploaded on the Ministry's website for seeking comments of the common people including diverse stakeholders. Further, a meeting of the committee has been held on 31.10.2017 at Bangalore. The matter is under examination.
